

1986-87 will be known only after the end of the current financial year.

(b) to (d). The banks are advancing loans under the Scheme as a part of their normal lending. They are required to verify the end use of the funds lent through periodical inspection of the units, calling monthly/ quarterly statements of stocks/ sales etc.

Loans by Nationalised Banks to Unemployed Youths in Delhi

2341. SHRI RAJ KUMAR RAI : Will the Minister of FINANCE be pleased to state :

(a) the number of unemployed youths in Delhi sanctioned loans by nationalised banks under the 20-Point Programme during 1984-85, 1985-86 and 1986-87 so far;

(b) the total amount of loans advanced to unemployed youths by each bank during the aforesaid years, year-wise;

(c) whether it has been ascertained that the said amount is being utilised for the purpose for which it was taken;

(d) if so, the outcome thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Presumably, the Hon'ble Member is referring to the Scheme for providing Self-Employment to the Educated Unemployed Youths (SEEUY) which was introduced in the year 1983-84. The scheme is presently intended to cover educated youths living in rural, semi-urban and urban areas. The scheme does not cover metropolitan areas *i.e.* cities with a population of more than 10 lakhs (as per 1981 census). Since Delhi is not covered by the Self-Employment Scheme for Educated Unemployed Youth (SBEUY) the question of sanctioning loans under the scheme does not arise.

(c) to (e). Do not arise, in view of (a) and (b) above.

[*English*]

Alleged Misappropriation in State Bank of Indore, Delhi

2342. SHRI RAJ KUMAR RAI : Will

the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 2137 on 1 August, 1986 regarding alleged Misappropriation in State Bank of Indore, Delhi and state;

(a) whether the Management of the State Bank of Indore has completed the process of action pertaining to examination of procedural lapses on the part of staff and have received explanations of the staff, etc.;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). State Bank of Indore has reported that staff accountability aspects have been examined and certain procedural lapses have been observed on the part of officials of Chandani Chowk, Delhi Branch. Explanations of officials responsible for lapses have been called for and suitable action will be taken against them.

Repatriation of Profits to Foreign Shareholders by Multinational Companies

2343. SHRI RAM BHAGAT PASWAN : Will the Minister of FINANCE be pleased to state :

(a) the names of multinational companies who repatriated more than rupees one crore as profit to their foreign shareholders during 1986; and

(b) whether Government propose to order any enquiry into the violation of FERA by these multinational companies by transferring the profits abroad ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLFUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) There is no accepted definition of Multinational Companies. However, for practical purposes, companies having more than 40% Non-Resident Interest (popularly known as FERA Companies) are treated as Multinational